

tion that the prescribed financial and distance norms are satisfied. It has already been decided to provide telephone facility at all block headquarters. Eighty block headquarters will be covered in 1980-81 and the rest of the Block Headquarters would be covered by 1982-83.

Government Accommodation

6644. SHRI K. LAKKAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Central Government Employees even after putting in 26 years of service have not been allotted Government accommodation and if so, what is their number; and

(b) what action Government propose to take to provide accommodation to the Central Government employees within 10 years of their appointment?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) In General Pool in Delhi, 22 lady officers who have put in 26 years of service or more and who have applied for allotment of accommodation out of ladies Pool (Married) are still awaiting allotment from the Ladies Pool.

(b) Government have already undertaken a crash programme of construction of 21,300 residential units in the General Pool at various places, mostly in Types A, B and C. This is in addition to about 10000 quarters which had been sanctioned prior to 1st April, 1978. The programme of construction undertaken by the Government will go a long way to providing residential accommodation to the employees and reducing the waiting period.

Income from Religious Places protected under Archaeological Department

6645. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of EDUCATION be pleased to state:

(a) the total number of places of religious importance out of the total important places protected by the Central Archaeological Department;

(b) whether Government earns any income therefrom in foreign exchange or in Indian currency, and if so, the statement of annual income and expenditure thereof;

(c) whether some places out of these have been occupied by some individuals and they utilise a part of the income for their personal ends and if so, the names of such places and their occupants; and

(d) whether Government propose to take over the income of these places in near future?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Against a total of 3477 centrally protected monuments, only about eight hundred (800) are found to be in religious use.

(b) to (d). Earnings by way of religious offerings, if any, at such Protected monuments in religious use, do not accrue to the Central revenue. In most of the cases the income is generally regulated by State Governments, through Religious and Charitable Endowment Board, Wakf Board etc. Under the existing rules, the Survey does not interfere in recognised and customary religious usage, current in centrally protected monuments nor with the utilization of the income earned. In many such cases, the proprietary rights do not vest with the Archaeological Survey of India.